- (i) LPG Agency under Rajiv Gandhi Gramin LPG Vitrak (RGGLV) Scheme: War widows/dependents of those who died in war, war disabled/disabled on duty while serving in operational area, widows/ dependents of those who died in harness due to attributable or aggravated causes to Military Service and ex-servicemen disabled in peace due to attributable or aggravated causes to Military Service are eligible.
- (j) Retail Outlet Dealership (Petrol/Diesel): War widows/dependents of those who died in war, war disabled/disabled on duty while serving in operational area, widows/dependents of those who died in harness due to attributable or aggravated causes to Military Service and ex-servicemen disabled in peace due to attributable or aggravated causes to Military Service are eligible.
- (v) Training: To take care of the need for rehabilitation of retiring/ retired service personnel, DGR imparts Resettlement training to the retiring officers/Ex-Servicemen (Officer)/retiring JCOs/OR/Ex-Servicemen (JCOs/OR) in various institutes Pan India and prepares them for a second career. In case of officers 60% course fee is paid by Government while 40% is paid by each individual officer. However, in case of JCOs/OR, 100% course fee is paid by the Government.
- (vi) ESM Job Fairs: Based on a Memorandum of Understanding (MoU) signed between DGR and the Confederation of Indian Industry (CII), ESM Job Fairs/DGR ESM Employment Seminars are organized regularly where the suitably identified ESM are provided to the corporate employers based on the openings offered matched with the skills of the ESM.

## Disposal of surplus defence land

- \*183. SHRI G. C. CHANDRASHEKHAR: Will the Minister of DEFENCE be pleased to state:
- (a) whether Government is aware that Report No. 35 of 2010 by CAG has found excess land held by his Ministry in Bengaluru and Belgaum and recommended its disposal in public interest, if so, details thereof and Government's reaction thereto;
- (b) whether Ministry had asked for land of equal value against surplus/unused defence lands required for infrastructure works in Bengaluru/Belgaum and if so, details thereof; and

(c) whether the said land was originally given by Karnataka Government free of cost but when it is required by State Government for public infrastructure projects, it has been denied by Ministry, if so, reasons therefor?

THE MINISTER OF DEFENCE (SHRIMATI NIRMALA SITHARAMAN): (a) Yes, Sir. The Report No. 35 of 2010-11 of CAG of India in para 2.2 reported excess defence land holding of 1272.46 acres at Bangalore and 1399.20 acres at Belgaum and recommended its disposal.

Ministry of Defence had laid down new land norms in 1991, for key location plans, with 41.8 per cent cut on the land requirement norms of 1947. The new norms were applicable in case of assessment of land requirement for a new station, as also in assessing land requirements of existing stations wherever additional land was required.

Figure of surplus land in Report No. 35 of 2010 by CAG including those for Bengaluru and Belgaum based on land norms of 1991 which were also applied to existing stations. The above fact has been explained to the Lok Sabha Secretariat (PAC Branch) in July, 2015.

(b) There is no surplus land and unused Defence lands for which land of equal value has been sought by the Ministry of Defence. However, Government of Karnataka has sought defence lands for various public infrastructure projects such as widening of roads, Rail/Road over Bridges, Metro Rail projects in Bangalore.

As per the existing policy for transfer of defence land for public infrastructure projects dated 11.03.2015 and 02.02.2016, defence land can be transferred on the basis of exchange of equal value land to be provided by the Indenting Authority which are land owning authority or have an arrangement with the State/UT Governments for providing land for the project.

No proposal has been received in the Ministry for transfer of defence land for infrastructure projects in Belgaum.

(c) The defence land required by the State Government of Karnataka for public infrastructure projects was not given free of cost.

In this connection, it may be mentioned that there are instances of defence land under occupation by State Government of Karnataka and its entities for public purposes.

The proposals for defence lands required by State Government of Karnataka for public infrastructure project have been deliberated upon in meetings between the Raksha Mantri and the Chief Minister of Karnataka.